

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 363 of 2011-DB

[Arising out of Order-in-Original/Appeal No COMMR-A--79-82-VDR-II-2011 dated 28.02.2011 passed by Commissioner of Central Excise, CUSTOMS (Adjudication)-VADODARA-II]

Nishkarsh Industrial Services

.... Appellant

36/2/3, SF, A-wing, Abhishek Complex, GIDC, Main
Road, Makarpura, VADODARA, GUJARAT

VERSUS

Commissioner of Central Excise & ST, Vadodara-II

.... Respondent

1st Floor, Room No.101, New Central Excise Building,
Vadodara, Gujarat-390023

APPEARANCE :

Shri Dhaval K. Shah, Advocate for the Appellant
Shri R P Parekh, Superintendent (AR) for the Revenue.

**CORAM: HON'BLE MR. RAMESH NAIR, MEMBER (JUDICIAL)
HON'BLE MR. RAJU, MEMBER (TECHNICAL)**

DATE OF HEARING : 13.09.2022

DATE OF DECISION: 19.09.2022

RAMESH NAIR :

Appeal disposed of. For order, see order of date in Service Tax appeal
No. 362 of 2011.

**(Ramesh Nair)
Member (Judicial)**

**(Raju)
Member (Technical)**

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